

**Central Administrative Tribunal  
Principal Bench  
New Delhi**

OA No.2022/2018

New Delhi this the 22<sup>nd</sup> day of May, 2018

**Hon'ble Mrs. Jasmine Ahmed, Member (J)  
Hon'ble Ms. Praveen Mahajan, Member (A)**

1. Lok Narayan, AE (C) Group 'B',  
Aged about 49 years,  
S/o Sh. Bijai Pal Singh,  
R/o 506, Sec-4, Vaishali, Ghaziabad,  
U.P.
2. Tirpal Singh, AE (C), Group 'B',  
Aged about 48 years,  
S/o Late Sh. Devender Pal Singh,  
R/o 12/484, Friends Society, Vasundhara,  
Ghaziabad-201012. .... Applicants.

(By Advocate: M.K.Bhardwaj)

**Versus**

Union of India through

1. The Secretary  
Ministry of Housing & Urban Affairs,  
Nirman Bhawan, New Delhi
2. The Director General,  
CPWD, Nirman Bhawan,  
New Delhi. .... Respondents

**ORDER (ORAL)**

**By Hon'ble Mrs. Jasmine Ahmed, Member (J)**

At the very outset, learned counsel for the applicants states that the applicants will be satisfied if a direction is given to the

respondents to decide their legal notice dated 26.03.2018, in a time bound manner.

2. Taking into consideration the submission made by the counsel for the applicants at the Bar, we feel it unnecessary to keep the OA pending before this Tribunal and direct the respondents to decide the legal notice dated 26.03.2018 of the applicants, by passing a reasoned and speaking order within a period of six weeks from today.

3. Accordingly, the OA is disposed of. It is made clear that nothing has been commented on merits of the case.

**(Praveen Mahajan)**  
**Member (A)**

**(Jasmine Ahmed)**  
**Member (J)**

/rb/